

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 3423/2024 in C.P. (IB)/1247(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **SONAL ENTERPRISES PRIVATE LIMITED**
 V/s PAI KHOT INFRA PRIVATE LIMITED

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3423/2024 in C.P. (IB)/1247(MB)2022

- 1) Mr. Chintan Bhuvan, Ld. Counsel for the Applicant is present. None present for the Respondent No. 2, when the matter is called out. Mr. Dhruv Gupta, Ld. Counsel for the Respondent No. 1 is also present and waives service of Notice.
- 2) Registry is directed to issue Notice to the Respondent No. 2 clearly intimating the next date of hearing and to file and place on record Compliance Report, well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Court, Applicant herein is also directed to issue Notice to the Respondent No. 2, clearly intimating

the next date of hearing and to file and place on record Affidavit of Service, well before the adjourned date.

- 4) Applicant herein is further directed to file and place on record a copy of the present Interlocutory Application upon all the Respondents. Respondents shall file and place on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 5) Stand over to 13.08.2024, for further consideration and hearing.
- 6) Registry shall accept the Hard Copies of the present Interlocutory Application for the record purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare